

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 253/2017 In C.P. No. 174/140(5)/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017**

Name of the Company: Saibaba Surfactants Pvt Ltd. & Ors.  
V/s.  
Kamalkumar S. Jain & Anr.

Section of the Companies Act: Section 140(5) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Petitioner	Arjun Sheth
2.	Hitesh Buch	PCS	Petitioner	
3.	NATASHA SUTARIA	ADV.	RESPONDENT NO. 1	Natasha
4.	MONAAL DAVAWALA	ADVOCATE	PROPOSED RESPONDENT 3	Monaal

**ORDER**

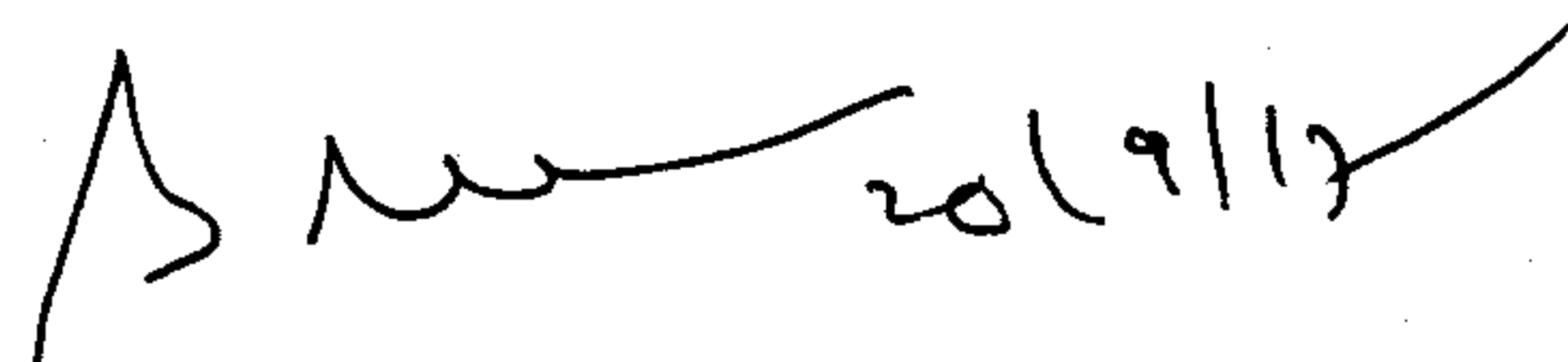
Learned Advocate Mr. Arjun Sheth with Learned PCS Mr. Hitesh Buch present for Original Petitioner. Learned Advocate Ms. Natasha Sutaria present for Original Respondent no. 1. Learned Advocate Mr. Monaal Davawala present for Proposed Respondent no. 3.

Proof of service of notice in IA 253/2017 served on Respondents 1 to 3 in application.

Learned Counsel appearing for proposed respondents represented that proposed party has no objection if he is impleaded as respondent in the main petition.

Learned Counsel appearing for original Respondent no. 1 also reported no objection for allowing IA 253/2017.

Hence, IA 253/2017 filed by original petitioner is allowed.



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 20th day of September, 2017.